

(xxi) G. S. R. 1266 published in Gazette of India dated the 1st July, 1968.

(xxii) G. S. R. 1267 published in Gazette of India dated the 1st July, 1968.

(xxiii) G. S. R. 1272 published in Gazette of India dated the 8th July, 1968.

(xxiv) S. O. 1876 published in Gazette of India dated the 1st June, 1968.

(xxv) G. S. R. 1275 published in Gazette of India dated the 9th July, 1968.

(xxvi) G. S. R. 1276 published in Gazette of India dated the 9th July, 1968.

(xxvii) G.S.R. 1313 published in Gazette of India dated the 13th July, 1968.

(xxviii) G.S.R. 1314 published in Gazette of India dated the 13th July, 1968.

[Placed in Library. See No. LT-1330/68].

10. A copy each of the following notifications under section 38 of the Central Excise and Salt Act, 1944:—

(i) The Central Excise (Third Amendment) Rules, 1968, published in Notification No. G. S. R. 872 in Gazette of India dated the 11th May, 1968.

(ii) The Central Excise (Fifth Amendment) Rules, 1968, published in Notification No. G. S. R. 977 in Gazette of India dated the 25th May, 1968.

(iii) The Central Excise (Sixth Amendment) Rules, 1968, published in Notification No. G. S. R. 1038 in Gazette of India dated the 29th May, 1968.

(iv) The Central Excise (Seventh Amendment) Rules, 1968, published in Notification No. G. S. R. 1040 in Gazette of India dated the 31st May, 1968.

(v) The Central Excise (Eighth Amendment) Rules, 1968, published in Notification No. G. S. R. 1041 in Gazette of India dated the 31st May, 1968.

(vi) The Central Excise (Ninth Amendment) Rules, 1968, published in Notification No. G. S. R. 1161 in Gazette of India dated the 22nd June, 1968.

(vii) The Central Excise (Tenth Amendment) Rules, 1968, published in Notification No. G. S. R. 1209 in Gazette of India dated the 29th June, 1968.

(viii) The Central Excise (Eleventh Amendment) Rules, 1968, published in Notification No. G. S. R. 1260 in Gazette of India dated the 6th July, 1968.

[Placed in Library. See No. LT-1331/68].

ANNUAL REPORT OF PERMANENT INDUS COMMISSION

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): I beg to lay on the Table a copy of the Annual Report of the Permanent Indus Commission for the year ended the 31st March, 1968. [Placed in Library. See No. LT-1332/68].

NOTIFICATION re REVOCATION OF PRESIDENT'S PROCLAMATION IN RESPECT OF THE STATE OF HARYANA

SHRI VIDYA CHARAN SHUKLA: I beg to lay on the Table a copy of the Proclamation issued by the President on the 21st May, 1968, revoking the Proclamation issued by him on the 21st November, 1967 in relation to the State of Haryana, published in Notification No. G. S. R. 949 in Gazette of India dated the 21st May, 1968 under clause (3) of Article 356 of the Constitution. [Placed in Library. See No. LT-1333/68].